

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.214
IB-445(ND)/2022

IN THE MATTER OF:

M/s. Wig CDR Jagannath Bhandari
Vs.
Gardenia India ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Avneesh Arputham, Advocate
For the Respondent : Mr. Rahul Kumar Gupta, Proxy Counsel,
Mr. Rishi K. Awasthi, Advocate

ORDER

The Applicant is directed to serve a copy of the IA i.e., IA-4695/2022 which has been treated as the reply affidavit vide order dated 09.11.2022 on the Ld. Counsel appearing for the Applicant. One week time is granted for filing rejoinder to the Applicant.

List the matter on **28.03.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)